

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.75/99

Thursday this the 25th day of February, 1999.

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN
HON'BLE MR. R.K. AHOOJA, ADMINISTRATIVE MEMBER

R.Hariharan,
Retd. Head Accountant/Internal Financial
Advisor, Vikram Sarabhai Space Centre,
Thiruvananthapuram.22 residing at
Rama Nivas, 23/513, Chinna Chalai Stret,
Thiruvananthapuram.36.

...Applicant

(By Advocate Mr. M.R. Rajendran Nair)

vs.

1. Union of India, represented by the Secretary to Government of India, Department of Pension and Pensioner's Welfare, Ministry of Personnel Public Grievances and Pension, New Delhi.
2. The Director, Vikram Sarabhai Space Centre, I.S.R.O. Post, Trivandrum.22.
3. The Secretary to Government of India, Department of Space, Antharaksha Bhavan, Bangalore-94.

...Respondents.

(By Advocate Mr. M.R.Suresh for R.1
Mr. C.N.Radhakrishnan, Sr.Counsel, Govt.of India
for R.2&3.

The application having been heard on 25.2.99, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

This application has been filed by the applicant who retired from the Department of Space for a declaration that he is entitled to get the service rendered by him in the Defence Accounts Department from 5.6.57 to 31.3.67 and in the Electronics Corporation of India Ltd. from 25.9.67 to 11.11.71 reckoned for the

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the purpose of pension and other retirement benefits and to direct the respondents to recalculate and pay his pensionary benefits accordingly. The applicant had made a representation in this regard which has been directed to be considered and disposed of by the respondents by this Tribunal in its Orders in OA.1391/94. Finding that nothing transpired thereafter, the applicant has filed this application.

2. When the application came up for hearing on the last occasion, the counsel for the respondents took time to get instructions as to whether the representation has been considered and disposed of. Today learned counsel for the respondents 2&3 states that a decision on the representation has been taken on 9.2.99 and the same has been communicated to the applicant negativing his claim. A copy of the reply sent to the applicant has been made available for our perusal. The applicant is in receipt of a copy of this reply.

3. Taking note of this development, the counsel for the applicant states that the application may be closed leaving the applicant to claim appropriate relief as may be advised in accordance with law. The application is therefore, closed leaving the applicant to claim appropriate relief, if he is so advised. No costs.

Dated the 25th day of February, 1999.


R.K. AHOOJA
ADMINISTRATIVE MEMBER


A.V. HARIDASAN
VICE CHAIRMAN

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